

**FORM A**  
**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF M/s STC VENTURES PRIVATE LIMITED**

<b>RELEVANT PARTICULARS</b>		
1.	Name of corporate debtor	<b>M/s STC VENTURES PRIVATE LIMITED</b>
2.	Date of incorporation of corporate debtor	28/08/2012
3.	Authority under which corporate debtor is incorporated / registered	ROC – MUMBAI (I)
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74900MH2012PTC235039
5.	Address of the registered office and principal office (if any) of corporate debtor	515, Sai Chambers, Near Railway Station Santacruz (East) Mumbai– 400055, Maharashtra.
6.	Insolvency commencement date in respect of corporate debtor	June 30, 2026
7.	Estimated date of closure of insolvency resolution process	December 27, 2026
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Purusottam Behera Reg.No: - IBBI/IPA-002/IP-P00940/2019-2020/12993 AFA Valid Till: December 31, 2026
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: Flat No.402, Sai Prasad Building, Sion Kamgar CHS, Road No-29, Sion (East) Mumbai, Mumbai City, Maharashtra ,400022 <b>Email ID:</b> <a href="mailto:purusosbbj@yahoo.com">purusosbbj@yahoo.com</a>
10.	Address and e-mail to be used for correspondence with the interim resolution professional	<b>Correspondence address:</b> 410, 4th Floor, Bluerose Industrial Estate, Near Metro Mall and Tata Power Petrol Pump, Western Express Highway, Borivali East, Mumbai - 400066 Process email id: <a href="mailto:ibc.stcventures@gmail.com">ibc.stcventures@gmail.com</a>
11.	Last date for submission of claims	July 14, 2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: <a href="https://ibbi.gov.in/en/home/downloads">https://ibbi.gov.in/en/home/downloads</a> Not Applicable

Notice is hereby given that the National Company Law Tribunal Mumbai Bench-VI, has ordered the commencement of a corporate insolvency resolution process of **M/s STC VENTURES PRIVATE LIMITED** on June 30, 2026.

The creditors of **M/s STC VENTURES PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before July 14, 2026 to the interim resolution professional at the address mentioned against entry No. 10.



The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



**Purusottam Behera**

Interim Resolution Professional

**In the matter of M/s STC VENTURES PRIVATE LIMITED**

Registration No: IBBI/IPA-002/IP-P00940/2019-2020/12993

**AFA Valid upto: 31.12.2026**

Correspondence Address: 410, 4th Floor, Bluerose Industrial Estate,

Near Metro Mall and Tata Power Petrol Pump,

Western Express Highway, Borivali East, Mumbai - 400066

**Email ID:** [ibc.stcventures@gmail.com](mailto:ibc.stcventures@gmail.com) , [purusosbbj@yahoo.com](mailto:purusosbbj@yahoo.com)

Date: July 3, 2026

Place: Mumbai